

SLP(Crl.)... 10546 OF 2002
ITEM No.23

Court No. 3

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP

Petition(s) for Special Leave to Appeal(Crl.)...10546/2002

(From the judgement and order dated 10/05/2002 in CRLM 25991-M/01
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB & ORS.

Petitioner (s)

VERSUS

KULDIP SINGH

Respondent (s)

(With Crl.M.P. No 10546/2002 for c/delay in filing SLP)

Date : 09/12/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. Bimal Roy Jad,Adv.
Ms. Sunita Parcha, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Delay condoned.
Leave granted.
Pending appeal, there shall be stay.
Liberty to file additional papers, if any, within six
weeks.

.SP1

(R.K. Dhawan)
Court Master

(Om Prakash)
Court Master